OFFER OPENING PUBLIC ANNOUNCEMENT
EMMSONS INTERNATIONAL LIMITED
("EIL" or "Target Company")

a company incorporated under the Companies Act, 1956 having its registered office at 2637, Ist Floor, Naya Bazar, Delhi- 110006, New Delhi; Tel. No. 011-29247721-25, Fax No. 011-29247730

This Advertisement is being issued by **Corporate Professionals Capital Private Limite**d, on behalf of **Mr. Anil Monga, Mr. Rajesh Monga, Mrs. Manya Monga, Mrs. Rashi Monga, Mrs. Renu Monga, Mr. Shivaz Monga, Mrs. Poonam Monga, Mr. B.B. Gandhi and Mr. Jagroop Singh ("Acquirers") and M/s Emmpac Holdings Pvt. Ltd. ("PAC")** pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations, 2011")** in respect of Open Offer ("Offer") to acquire upto 15,59,486 fully paid up Equity Shares, constituting 26% of the expanded paid up equity share capital of the Target Company. The Detailed Public Statement **("DPS")** with respect to the aforementioned offer was published on May 29, 2012 in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Mumbai Mitra (Marathi) (Mumbai Edition).

1. The Offer Price is Rs. 123 (Rupees One Hundred Twenty Three Only) per fully paid up equity share **("Offer Price")**. There has been no revision in the Offer Price.
   On 23.08.2005, the Target Company had forfeited 7,89,100 equity shares, pursuant to which the percentage shareholding of the promoter group increased from 42.987% to 50.643%, i.e. an increase of 7.66% which is more than the creeping acquisition limit as prescribed under Regulation 11(1) of erstwhile SEBI (SAST) Regulations, 1997. Considering the abovementioned increase in shareholding of promoters as trigger point for Open Offer in terms of Regulation 11(1) of erstwhile SEBI (SAST) Regulations, 1997, the offer price comes out to be Rs. 61.25 (inclusive of interest calculated @10% p.a. for the period from 24.08.2005 to 22.05.2012) which is less than the present offer price of Rs.123 (Rupees One Hundred Twenty Three Only) per share. Thus, there has been no revision in the Offer Price.
2. IDC recommends that the Price of Offer being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in the abovementioned newspapers on September 3, 2012, Monday.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer (LoF) has been dispatched to all the equity shareholders of Target Company on September 4, 2012, Tuesday.
5. The LoF along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, and the website of Manager to the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:

a. In case of physical shares: Name, address, distinctive numbers, folio nos., number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the buyer kept blank.

b. In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP.

DP Name	Ventura Securities Ltd.	Depository	NSDL
DP ID	IN303116	Client ID	10991175
Account Name	"LIIPL EMMSONS OPEN OFFER ESCROW DEMAT ACCOUNT"		

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") shall use the inter-depository delivery instruction slip for the purpose of crediting their shares in favor of the Special Depository Account with NSDL.

6. The Offer is revised to include Regulation 4 of SEBI (SAST) Regulations, 2011 on account of inclusion of Mr. Jagroop Singh in the promoter and promoter group pursuant to the allotment of equity shares on February 29, 2012 on the conversion of warrants. Accordingly the Offer is being made under Regulation 3(2) and 4 of SEBI (SAST) Regulations, 2011.
7. Vide Agreement dated August 03, 2012, the Acquirers have appointed us i.e. **Corporate Professionals Capital Private Limited, Manager to the Offer as the Securities Escrow Agent** and have deposited the Share Certificates in respect of 8,50,000 Equity Shares acquired on February 29, 2012 on the conversion of warrants. Further, they have also undertaken that they will not exercise any voting rights on the said Equity Shares till the completion of Offer formalities.
8. **Schedule of Activities**

Activity	Day and Date
Public Announcement (PA) Date	Tuesday, May 22, 2012
Detailed Public Statement (DPS) Date	Tuesday, May 29, 2012
Last date for making a competing offer	Tuesday, June 19, 2012
Identified Date*	Friday, August 24, 2012
Date when Letter of Offer were dispatched	Tuesday, September 4, 2012
Date of commencement of tendering period	Friday, September 7, 2012
Date of closure of tendering period	Friday, September 21, 2012
Date by which the acceptance /rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched.	Friday, October 5, 2012
Date by which the underlying transaction which triggered open offer will be completed.	The underlying transaction which triggered the Open Offer was allotment of 8,50,000 equity shares to Acquirers on 29.02.2012 on the conversion of warrants and hence the underlying transaction is already complete. The Acquirers have appointed the Manager to the Offer as the Securities Escrow Agent and have deposited the Share Certificates in respect of the said 8,50,000 equity shares with it.

** Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.*

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

Issued by Manager to the Offer

Corporate Professionals
WHERE EXCELLENCE IS LAW

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Email: manoj@indiacp.com/ruchi@indiacp.com
SEBI Regn. No: INM000011435

On behalf of Acquirers and PAC

Place: New Delhi
Date: September 4, 2012